

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT

L O K S A B H A

UNSTARRED QUESTION No. 3582

TO BE ANSWERED ON WEDNESDAY, THE 07<sup>TH</sup> DECEMBER, 2016.

IMPLEMENTATION ON UNIFORM CIVIL CODE

3582. DR. RATNA DE (NAG):  
SHRI C.N. JAYADEVAN:  
SHRI MANOJ TIWARI:  
ADV. JOICE GEORGE:  
SHRI R. PARTHIPAN:  
SHRI V. PANNEERSELVAM:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is considering any proposal to implement Uniform Civil Code in the country and if so, the details thereof;
- (b) whether any expert panel/committee was appointed in this regard and if so, the details thereof;
- (c) whether the Government has conducted any study to collect opinion about the implementation of Uniform Civil Code from various Government/ Non-Governmental Organisations, representatives of people from all States and other stakeholders etc. and if so, the details thereof;
- (d) whether the Government is facing strong opposition from various quarters for the implementation of Uniform Civil Code; and
- (e) if so, the details thereof and the reaction of the Government thereto?

A N S W E R

MINISTER OF STATE FOR LAW AND JUSTICE AND  
ELECTRONICS AND INFORMATION TECHNOLOGY

(SHRI P.P. CHAUDHARY)

- (a) to (c) Article 44 of the Directive Principles of Constitution provides that State shall endeavor to secure for the citizens a uniform civil code throughout the territory of India. In view of the importance of the subject matter and sensitivity involved which requires in-depth study of the provisions of various personal laws governing different communities, the Government had requested the Law Commission of India to undertake examination of various issues relating to uniform civil code and to make recommendation thereof.
- (d) and (e) Does not arise.